

A2  
1  
5

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A. No. 1026 of 1993

Dated: 09.02.1995

Hon. Mr. K. Muthu Kumar, Member(A)  
Hon. Mr. J.S. Dhaliwal, Member(J)

Ashfaq Mohammad son of Sri Maqsood  
Mohammad, Resident of Village Bihar  
Kalan, P.O. Izzat Nagar, District  
Bareilly. ... APPLICANT.

(By Advocate Sri K.A. Ansari )

VERSUS.

1. Union of India,  
Ministry of Agriculture, through  
Secretary, New Delhi.
2. Prabhari Adhikari (C&B)  
I.C.L.P.R. (C & B) Bhartiya  
Chikitsa Anusandhan Sansthan,  
Izzatnagar Bareilly.
3. The Director,  
Indian Veterinary Research Institute  
Izzatnagar Bareilly. ... RESPONDENTS.

( By Advocate Sri Rakesh Tewari ).

ORDER

( BY HON. K. MUTHU KUMAR, A.M. )

None for the applicant. Sri N.P. Singh,  
proxy counsel for Sri Rakesh Tewari for the  
Respondents. As noted on the earlier date, this  
case relates to the regularisation of the Casual  
Labourer of I.V.R.I. The similar matters have  
already been heard and disposed of by a common  
judgment in the leading case of O.A. No. 1336 of  
1993. A copy of this order is placed on the  
this case also. In view of the matter, the O.A.  
is dismissed, being covered by the order of the  
above case.

Member (J)

(n.u.)

Member (A)